

[Translation]

Loss due to Cyclone in M.P

3233. SHRI RAMESHWAR PATIDAR : Will the Minister of AGRICULTURE be pleased to state:

(a) the number of deaths occurred in Madhya Pradesh due to cyclone during 1996 and upto July, 1997, the estimated loss of crops and livestock suffered as a result thereof;

(b) the estimated loss suffered by fishermen due to this cyclone;

(c) the details of relief and rehabilitation provided to the State Government; and

(d) the steps taken or proposed to be taken by the Government to check the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) and (b) According to the information received from the Government of Madhya Pradesh, no loss of life or damage to property has taken place in the State due to cyclone during 1996 and 1997.

(c) and (d) Do not arise.

Norms for Issue of Licence to Sugar Mills

3234. SHRIMATI PURNIMA VERMA :
SHRIMATI SHEELA GAUTAM :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the norms for issue of licences to sugar mills;

(b) whether the Government are implementing the policy of issuing licence on the priority basis to the cooperative sugar mills;

(c) if not, the reasons therefor;

(d) the number of proposals in regard to setting up co-operative sugar mills lying pending for approval, State-wise; and

(e) the time by which approval will be accorded for issuance of licences to these sugar mills?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) to (c) Press Note No. 1 (1997 Series) dated 10th January, 1997 issued by the Ministry of Industry, indicating guidelines for considering

applications for grant of industrial licences for setting up of new sugar factories is at Statement attached. As per the guidelines other things being equal, preference in licensing will be given to the proposals from the Growers' Cooperative Societies.

(d) and (e) State-wise number of proposals for setting up of new sugar Mills in cooperative sector pending consideration upto 30.6.97 are as under:

S.No.	State	No. of pending proposals
1.	Maharashtra	11
2.	Madhya Pradesh	4
3.	Tamil Nadu	1
		16

It is not possible to specify any time frame in this regard.

Statement

Government of India
Ministry of Industry
Department of Industrial Policy & Promotion

Press Note No. 1
(1997 Series)

Subject: Guidelines for considering applications for industrial licences for sugar factories.

The Government of India have reviewed the Guidelines for licensing of new and expansion of existing sugar factories issued *vide* this Ministry's Press Note No. 16 (1991) dt. 8.11.91. The existing guidelines need revision in order to take into account the changes in the business scenario following economic liberalisation, the need for introducing simplified and transparent procedures and the technological changes that have taken place in the sugar industry over the years. In supersession of the aforesaid Press Note, Government have now formulated the following revised guidelines:—

- (i) New Sugar Factories will continue to be licensed for a minimum economic capacity of 2500 tonnes cane crushed per day (TCD). There will not be any maximum limit on such capacity.

- (ii) Preference in licensing would be given to the proposals involving larger capacity, modern technology and development of integrated complexes producing value added products and co-generation of power.
- (iii) For the consideration of application, a revenue distt. will be taken as the unit. In case more than one application is received for any unit of operation, other things being equal, priority will be given to the application received earlier.
- (iv) Licences for new sugar factories will be issued subject to the condition that the distance between the proposed new sugar factory and an existing/already licensed sugar factory should be not less than 15 Kms.
- (v) The basic criterion for grant of licences for new sugar units would be cane availability for the potential for the development of sugarcane or both.
- (vi) Other things being equal, preference in licensing will be given to the proposals from the Growers' Coop. Societies. However, industrial licence issued to such a coop. cannot be transferred to any other entity.
- (vii) All applications for expansion of the existing factories will be cleared automatically.
- (viii) Applications for grant of industrial licences for the establishment of new sugar factories as well as expansion of existing units should be submitted to the Secretariat for industrial Assistance (STA) in the Deptt. of Industrial Policy & Promotion, Ministry of Industry, New Delhi in form IL, alongwith the prescribed fee of Rs. 2500. The applications received for grant of licences would be referred by SIA to the Deptt. of Food & the concerned State Govts./UTs for their comments. If no comments are received from either Deptt. of Food or the concerned State Govts./UTs within one month after their comments are asked for, it shall be deemed that they have no comments to offer. The Licensing Committee would thereafter consider the application for industrial licence and make appropriate recommendations.

2. The procedure and guidelines, as given above are brought to the notice of the entrepreneurs for their information and guidance.

Sd/-

(ASHOK KUMAR)
JOINT SECRETARY TO
THE GOVT. OF INDIA

F. No. 10 (20/96-LP

New Delhi, the
10th January, 1997

Forwarded to the Press Information Bureau for giving wide publicity to the contents of the above Press Note.

Press Information Officer,
Press Information Bureau,
New Delhi.

Improvement in Police Administration

3235. SHRI BRIJ BHUSHAN TIWARI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the Dharamveer Commission, constituted for improving the police administration;

(b) if so, the main recommendations made by the Commission and the action being taken for their implementation;

(c) whether there is any proposal to constitute a committee to review it; and

(d) if so, the time by which reviewing committee is likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) Dharma Vira (National) Police Commission submitted 8 reports. The first report was considered at a Conference of Chief Ministers held at New Delhi in June, 1979 and was laid on the Table of the House on 1.2.1980. The other 7 reports of the Commission were also forwarded to all State Governments/UT Administrations for consideration and appropriate action, and laid on the Table of the House on 30.3.1983.

2. 'Police' being a State subject, it is primarily for the State Governments to implement the recommendations of the National Police Commission. However, the Central Government have been requesting them to ensure expeditious action on the implementation of the recommendations. The State Governments were last addressed by the Home Minister on 3.4.1997.